

1	2	3	4	5
29.	Uttar Kannada	0	48	2
30.	Yadgir	4	27	1
TOTAL:		3084	4018	1000

Unutilization of funds released under SGSY

†1385. SHRI BRIJLAL KHABRI:

SHRIMATI MAYA SINGH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the percentage of funds that remained unutilized every year out of funds released under the Swarnjayanti Gram Swarozgar Yojana (SGSY) during the last three financial years;

(b) the details of such proposed works which have not been commenced even after the release of funds or have been left incomplete after getting started;

(c) the corrective steps taken to utilize the unutilized funds under this head; and

(d) whether the incidents of negligence in pursuing the corrective steps by DRDA in some States have come to light?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) The central allocation and releases under Swarnjayanti Gram Swarozgar Yojana (SGSY) is as under:-

Year	Central Allocation	Central Releases	Total Available Funds@	% Utilisation
2007-08	1702.24	1540.28	2394.17	82%
2008-09	2020.00	1989.60	3003.05	76%
2009-10	2051.54	1974.96	3495.65	80%

@ - includes Opening Balance + Central releases + State releases + Misc Receipts.

Amount that remains unutilized, out of the total available funds is carried over to the next financial year and is adjusted against the central release to the concerned state during the next financial year.

†Original notice of the question was received in Hindi.

(b) The Ministry does not maintain any details of records on works taken up by the States. However the target and achievement of Swarozgaris assisted with credit linked subsidy during the last three years is as under:-

Year	Target	Achievement
2007-08	1352745	1699295
2008-09	1762670	1861875
2009-10	1822482	2085177

(c) and (d) As per the existing financial norms, funds are released to states in two instalments. The second instalment is not released unless the state has utilized 60% of available funds. Moreover, cuts are applied if the proposal for release of second instalment is not submitted to the Ministry within the prescribed time limits and also if the states has opening balance above permissible limits. These financial norms act as disincentives for low utilization of funds by states. In addition, the Ministry monitors expenditures at state level through on-line monthly progress reports and the states are repeatedly encouraged to ensure proper and timely utilization of funds through meetings of Performance Review Committee and monthly feedback on performance indicators to States.

Funds for modernisation of land records

†1386. SHRIMATI MAYA SINGH:

SHRI BRIJALAL KHABRI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that funds required for modernization of land records has not been disbursed during the Eleventh Five Year Plan;

(b) if so, the reasons therefor;

(c) whether cost escalation has taken place in targeted works due to delay in disbursement of funds; and

(d) if so, the manner in which cost escalation would be compensated?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) No Sir, funds for modernization of land records have been released during the Eleventh Five Year Plan. During 2007-08, funds amounting to Rs.41.24 crore and Rs.103.22 crore were released to the States/UTs under the Centrally-sponsored schemes of Computerisation of Land Records (CLR) and Strengthening of Revenue Administration and Updating of Land Records (SRA & ULR) respectively. During 2008-09,

†Original notice of the question was received in Hindi.